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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 17/1996 in
O.A. NO. 1643/1987

New Delhi this the 14th day of February, 1996.

HON'BLE SHRI JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Hari Singh S/O Nathu Ram,
R/O Village Bhalaswa,
Jahangirpuri, Delhi.

... Applicant

(By Shri B. S. Charya, Advocate)

-Versus-

1. Shri P. K. Roy,
Manager,
Govt. of India Press,
Minto Road, New Delhi.

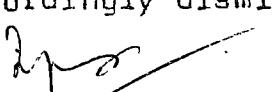
2. Shri H. A. Yadav,
Director of Printing,
Office of the Directorate
of Printing & Stationery,
Nirman Bhawan,
New Delhi.

... Respondents

ORDER (ORAL)

Shri Justice P. K. Shyamsundar,

We have heard the learned counsel for the applicant. We see no reason to pursue this contempt petition. The applicant has adequate remedy by way of a further application under Section 19 of the Administrative Tribunals Act, 1985 in which he can challenge the order now produced as Annexure A-8 dated 14.11.1995. We are of the view that if he can successfully challenge the Annexure A-8 order, he will get substantial relief and, therefore, we think that the present application seeking action under the ^{contempt} jurisdiction is not maintainable. It is accordingly dismissed.


(K. Muthukumar)
Member (A)


(P. K. Shyamsundar)
Acting Chairman

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